Cruel Behaviour of Militants in Doda District

2948. DR. NAUNIHAL SINGH: Will

the . Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that recently in a village in Doda District of Jammu and Kashmir, the militants gathered together its residents and in the presence of parents their children were massacred and their flesh pushed into their mouth;

(b) whether it is also a fact that besides, an offspring of a cow was butchered and its blood was pumped into the mouth of villagers; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI-RAJESH PILOT): (a) No, Sir.

(b) No, Sir.

(b) Does not arise.

Dowry Torture by Delhi Police Officials

2949. SHRI RAJ NATH SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that some complaints against dowry torture being subjected by the Delhi Police Officials on their wives/daughters-in-law have come to the notice of Government;

(b) if so, what are the details of such complaints lodged with the Women Cell ITO on 3rd September, 1990;

(c) what are the details of the representation received by the Women Cell, Nanakpura, R.K. Puram, New Delhi regarding physical torture subjected by the Delhi Police drivers on their innocent wives; and

(d) what punitive actioon is being taken against the police officials who are involved in law breaking?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) Yes, Sir. (b) The Government of National Capital Territory of Delhi has reported that no such complaint had been received

on 3.9.1990 by Crime (Women) Cell previously functioning at I.T.O. and now

functioning at Nanakpura, R.K. Puram, New Delhi.

(c) During the period from 1.1.91 to 31.7.94, three complaints against- Delhi Police (Drivers) were received and enquired into by Crime (Women) Cell, Nanakpura, R.K. Puram, New Delhi. The details of these cases are given in the enclosed statement. (*See* below)

(d) Legal action as per law alongwith departmental action is also taken, if any police officer is found guilty. The police officers complained against are treated like any other offenders in the 'Crimes against Women'—Cell.

Statement

The details of the representations received by the Women Cell Nanakpura, R.K. Puram, New Delhi regarding physical torture subjected by Delhi Police drivers on their innocent wives.

Year 1992.

(1) Following a complaint from one Smt. Laxmi Devi resident of Kate Wali Gali, Subzi Mandi, Shahdara, Delhi against her husband, the matter was enquired into by the Cirme (Women Cell), Nanakpura. Both the parties compromised on 21.6.93. Subsequently, the complainant another moved complaint. Both the parties were summoned. The complainant herself did not appear, and as such no action on her complaint could be initiated. The complaint was filed.

Year 1993.

 A complaint of Shri Suraj Bhan Yadav s/o Shri Dhani Ram Yadav r/o V.P.O. Teekli, District Gurgaon, Haryana was received in Crime (Women) Cell, Nanakpura. It was alleged that his daughter Smt. Asha Devi who was married to Shri Satpal, Const. (Driver) on 19.3.89 was being harassed. During the course of enquiry it came to light that a case FIR No. 81/93 u/s 406/498-A/506 IPC had already been registered at Police Station Sohna, Haryana, and as such no action was called and the complaint was filed on 29.8.1993.

Year 1994.

(i) A complaint of Smt. Merry Helan © Misha r/o T.C. 33/338, Vettucaud, Triveridrum, 21, has been received in Crime (Women) Cell on 6.7.94 against her husband. Constable (Driver) M. Devadas © M.D. Das. The enquiry has been entrusted to Inspector Shobha Chabra of Crime (Women) Cell, Nanakpura.

Joint co-ordinating force in northeastern states

2950. MISS SAROJ KHAPARDE: Will the Minister of HOME AFFARIS be pleased to state:

(a) whether it is a fact that all the seven North-Eastern States have strongly opposed the Centre's decision to set up Joint Co-ordinating Force;

(b) if so, the details thereof; and

(c) what is the reaction of the Central Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) to (c) No, Sir. There is no proposal for setting up a Joint Co-ordinating Force for the North-Easthem States. However, the existing mechanism for sharing of information and co-ordination of counter insurgency operations is being strengthened.

Pakistan's new strategy of sponsorship terrorism in Kashmir

2951. SHRI SURESH PACHOURI: SHRI AHMED MOHMEDBHAI PATEL: 160

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Pakistan has effected a major shift in its strategy of sponsorship terrorism in Kashmir by seting up a separate combined Unit of foreign terrorists in Kashmir;

(b) if so, whether this new group comprise purely foreigners with logistical and intelligence support from Hizbul Mujahideen;

(c) if so, whether Pakistan during the last two months i.e. May and June has been making all sorts of efforts to destabilise the Kashmir situation by sending foreign nationals to Kashmir and also continue firing in major border areas in Jammu and Kashmir; and

(d) what measures have been taken by Government to check and frustrate the Pakistani moves?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) to (d) Pakistan is continuing its policy of supporting terrorism and subversion in J & K. For this purpose it is also increaisngly taking resort to infiltration of

armed and trained mercenaries and foreigners, including its own nationals. Some foreign nationals/terrorist organisations based in other countries are also reportedly being abetted by Pak ISI in supporting terrorist and subversive activities in the State with a view to creating destabilisation, continuing violence and preventing restoration of normalcy and the democratic process.

Government have strongly urged Pakistan on several occasions and at various levels to stop its support to subversion and terrorism. Government have also apprised the international community of the dangers inherent in the support extended by Pakistan to terrorism. At operational level also, the Government have intensified its antimilitancy operations by resorting to measures like increased patrolling, establishment of additional pickets and